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O.A.No. 350/00577/2019

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

O.A.No. 350/577/2019

Date of order : 11.06.2019

Coram : Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. N. Neihsial, Administrative Member

.....
ASHIM KUMAR SEAL, son of Late Prata Chandra Seal, aged about 62 years, worked as Head Ticket Examiner at Bandel under Sr. DCM, Howrah, residing at Village Moynadanga, P.O. Chinsurah R.S., District Hooghly, Pin-712102.

..... Applicant

For the Applicant : Mr. B.Chatterjee, Counsel

- Versus -

1. **UNION OF INDIA**,
through the General Manager, Eastern Railway,
17, N.S. Road, Fairlie Place, Kolkata-700001.

2. **THE CHIEF COMMERCIAL MANAGER**,
Eastern Railway, 17, N.S. Road, Fairlie Place,
Kolkata-700001.

3. **THE SENIOR DIVISIONAL COMMERCIAL
MANAGER**, Eastern Railway, Howrah Division,
Howrah, DRM Building, Howrah-711001.

4. **THE SENIOR DIVISIONAL PERSONNEL
OFFICER**, Eastern Railway, Howrah Division,
Howrah, DRM Building, Howrah-711001.

5. **THE SENIOR DIVISIONAL FINANCE
MANAGER**, Eastern Railway, Howrah Division,
Howrah, DRM Building, Howrah-711001.

..... Respondents

For the Respondents : None

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman:

The applicant retired as Head Ticket Examiner on 28.02.2017.

He stated that he was promoted to that post in the year 2013 in Pay



Band of Rs. 9300-34800/- in Grade Pay Rs. 4200/- and that his pay was not stepped up from the date of promotion. Citing the instance of one Mr. Uttam Mukherjee, in whose case an order dated 13.04.2018 was passed, he made a request to the respondents to correct the anomaly. It is stated that his grievance was not redressed.

2. We heard Mr. B.Chatterjee, learned counsel for the applicant.

None appears for the respondents.

3. Applicant was promoted way back in the year 2013. He does not seem to have made representation while in service, complaining any anomaly. It was only on 28.12.2018, that he made a representation by making a reference to an order dated 13.04.2018 passed in the case of Mr. Uttam Mukherjee. The question as to whether the case of the applicant is same as that of Mr. Uttam Mukherjee, needs to be verified. We cannot record any definite finding at the stage.

4. We, therefore, dispose of the O.A. directing the respondents to pass appropriate orders on the representation dated 28.12.2018 in accordance with law, within a period of two months from the date of receipt of this order. There shall be no order as to costs.


(N. Neihsia)
Administrative Member

(Justice L.Narasimha Reddy)
Chairman